

THE MINISTER OF STATE IN THE MINISTRY OF PETROLEUM AND CHEMICALS (SHRI SHAHNAWAZ KHAN): (a) to (d). A list of drug manufacturing companies with more than 26 per cent foreign equity who are manufacturing non-drug items also, is attached. Many of these firms have been manufacturing non-drug items even prior to the enforcement of Drugs (Prices Control) Order, 1970. Under the Drugs (Price Control) Order, 1970, the companies are required to maintain separate accounts in respect of their drug manufacturing activity. Plant and equipment used for manufacturing various drugs is not always separate. It is, therefore, not proposed to ask the companies to maintain separate accounts for each drug.

STATEMENT

1. Alkali & Chemical Corporation of India Ltd.
2. Beecham Ltd.
3. Bayer India Ltd
4. Boots Company Ltd.
5. Burroughs Wellcome & Co. Ltd.
6. Ciba of India Ltd.
7. Cibatul Ltd.
8. Cyanamid Ltd.
9. Duphar Interfran Ltd.
10. E. Merck Ltd
11. Geoffrey Manners & Co. Ltd.
12. Glaxo Laboratories Ltd.
13. Hoechst Pharmaceuticals Ltd.
14. Johnson & Johnson Ltd.
15. May and Baker Ltd.
16. Mc Gaw Ravindra Ltd.
17. Pfizer Ltd.
18. Rallis India Ltd.
19. Reckitt & Colman of India Ltd.
20. Richards on Hindustan Ltd.

21. Sandoz India Ltd.
22. Smith & Nephew Ltd.
23. Subrid Geigy Ltd.
24. Tata Fison Ltd.
25. Warner Hindustan Ltd.
26. Anglo Thai Corporation Ltd.
27. Chesebrough Ponds Inc.
28. Dental Products of India Ltd.

दिल्ली में कुर्कियम वॉश उपभोगकर्ताओं के लिये कोयले तथा मिट्टी के तेल की मात्रा में कमी

2606. श्री राजू भास बन्नी तिवारी : क्या वैद्वी-लिविंग और रसायन मंत्री यह बताने की कृपा करेंगे कि

(क) क्या राजधानी में गैस का प्रयोग करने वालों के कोयले तथा मिट्टी के तेल का कोटा कम कर दिया गया है ,

(ख) यदि हा, तो इस बारे में मोटी रूपरेखा क्या है , और

(ग) गैस का प्रयोग करने वाले तथा अन्य लोगों को प्रलग-प्रलग मिट्टी के तेल का कितना कोटा मिलेगा ?

वेद्वीलिकन और रसायन मंत्रालय में राज्य मंत्री (श्री साहू नवाज खाँ) : (क) जी, नहीं।

(ख) और (ग) प्रश्न नहीं उठता।

मध्य रेलवे में नैमित्तिक श्रमिक

2607. श्री गंगा चरण बीमित्त : क्या रेल मंत्री यह बताने की कृपा करेंगे कि :

(क) मध्य रेलवे में कितने नैमित्तिक श्रमिक काम करने हैं , और

(ख) क्या सरकार का विचार इन श्रमिकों को नियमित बनाने का है और यदि हा, तो कब ?

रेल मंत्रालय में उप-मंत्री (श्री सुहृन्मव शर्मा कुरेशी) : (क) 31-3-1973 को 52918 थी।

(ख) जांच समितियों द्वारा जो नैमित्तिक श्रमिक उपयुक्त पाये जाने हैं उन्हें नियमित पदों पर लपाने के बारे में जैसे जैसे रिक्तियां होती हैं पहले से ही विचार

क्रिया जा रहा है, लेकिन नियमित पदों पर उन्हें खपाने की सम्भावनाएँ सीमित होती हैं।

Clearance of Hydel Project during 1974-75

2608. SHRI D. B. CHANDRA GOWDA : Will the Minister of IRRIGATION AND POWER be pleased to state :

(a) whether Planning Commission has opposed the States' demand to take up some of the new hydel schemes for inclusion in the current annual plan ; and

(b) if so, whether Government have taken steps to expedite clearance of the projects which are under construction or can be taken up for execution during 1974-75 ?

THE MINISTER OF IRRIGATION AND POWER (SHRI K. C. PANT) :

(a) and (b). The provisions for new hydel schemes for the 1974-75 Annual Plan have been made on the basis of the States' proposals, consistent with the resource availability. Projects included in the 1974-75 plan have generally all been cleared.

Enquiry into the restrictive trade practices of twenty-two Companies

2609. SHRI M. KATHAMUTHU : Will the Minister of LAW, JUSTICE AND COMPANY AFFAIRS be pleased to state :

(a) whether Monopolies and Restrictive Trade Practices Commission has decided to inquire into the restrictive trade practices indulged into by twenty-two companies and associations concerned with the nylon filament yarn ; and

(b) if so, the salient features and reasons therefor ?

THE DEPUTY MINISTER IN THE MINISTRY OF LAW, JUSTICE AND COMPANY AFFAIRS (SHRI BEDARATA BARUA) : (a) and (b). The

Monopolies and Restrictive Trade Practices Commission have *suo motu* issued a notice on 30-11-1973 under section 10(a) (iv) of the Monopolies and Restrictive Trade Practices Act, 1969, for inquiry under section 37 thereof, to 22 parties, who are Nylon yarn spinners, and users of Nylon yarn. Four of them are Nylon yarn spinners, and the remaining 18 are associations and societies of the users of the Nylon yarn for the manufacture of products involving use of the said yarn. The said notice seems to be based on an Agreement entered into on the 9th September, 1973 between the said four spinners and the 18 associations and societies functioning in the Country. The matter is under investigation by the Commission.

Companies having their registered offices in South Kanara District (Karnataka State)

2610. SHRI P. R. SHENOY : Will the Minister of LAW, JUSTICE AND COMPANY AFFAIRS be pleased to state :

(a) the names of companies which have their registered offices in South Kanara District, Karnataka State with their subscribed and paid-up share capital and reserve funds ;

(b) which of these companies are private limited companies ; and

(c) whether any of these companies is covered by the M.R.T.P. Act ?

THE DEPUTY MINISTER IN THE MINISTRY OF LAW, JUSTICE AND COMPANY AFFAIRS (SHRI BEDARATA BARUA) : (a) to (c). Information is being collected and it will be laid on the Table of the House.

Value of production covered under Permission Letters and Licences

2611. SHRI SOMCHAND SOLANKI : Will the Minister of PETROLEUM AND CHEMICALS be pleased to state :

(a) whether value of production covered under permission letters granted upto 1967 is much more than the value of production